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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of decision: 5th April, 2025

+ **CS (COMM) 20/2019 & I.A. 561/2019**

TATA SKY LIMITED

..... Plaintiff

Through: Mr. Tanmaya Mehta, Ms. Rashmi Gogoi and Ms. Riya Rathi, Advs. (M: 9999255931)

versus

S G ENTERPREISES – TATA SKY SALES AND SERVICES AND ORS.

..... Defendants

Through: Mr. Alipak Banerjee, Mr. Moazzam Khan, Ms. Shweta Sahu, Mr. Alipak Banerjee, Ms. Shweta Sahu Advocate, Mr. Parva Khare, Mr. Brijesh Ujjainwal, Advs. for D-5. (M:9987115749)

Ms. Akshita Jain, Advocate for D-8.

Mr. Akshay Goel, Mr. Shivam Narang & Mr. Lalit Kashyap, Advocates

Mr. Akshay Goel, Mr. Shivam Narang & Mr. Lalit Kashyap, Advocates.

Mr. Sanjay Gupta, Mr. Ateev Mathur, Mr. Amol Sharma, Mr. Tanmay Garg, Mr. Aman Siwasiya, Advs. for HDFC Bank (M. 9958609042)

Ms. Aastha Kaushik, Adv. for D-25

Dr. B. Ramaswamy, CGSC for IFSO.

Ms. Swathi Sukumar, Sr. Adv. with Mr. Arunav Ghoy & Mr. Priyanshu Jain, Advs. for Registry Services LLC

Mr. Chander M. Lall, Sr. Adv. with Adv. (appearance not received) for Verisign Inc.

(3) WITH

+ **CS (COMM) 350/2020 & I.As.7456/2020, 9624/2020, 9629/2020, 996/2021 & 16148/2022**



GUJARAT COOPERATIVE MILK MARKETING FEDERATION
LTD & ANR. Plaintiff

Through: Mr. Abhishek Singh, Mr. J. Amal
Anand, Mr. Elvin Joshy, Ms. Alisha
Sharma, Mr. Shashwat Tyagi & Mr.
K. V. Vibhu Prasad, Advs. (M.
8447960358)

versus

AMUL-FRANCHISE.IN & ORS. Defendant

Through: Mr. Devvrat Yadav, Adv. for UOI.
(M:8285815626)

Mr. Arnav Kumar, CGSC with Ms.
Gitanjali Vohra & Ms. Amruta Patil,
Advs. (M: 9718126921)

Mr. Neel Mason, Mr. Vihan Dang, and
Ms. Aditi Umapathy, Advocates

Ms. Shweta Sahu, Mr. Parva Khare,
Ms. Aishwarya Jain, Mr. Brijesh
Ujjainwal Advs. for D-26.
(M:9987115749)

Mr. Alipak Banerjee, Mr. Moazzam
Khan, Ms. Shweta Sahu, Mr. Alipak
Banerjee, Ms. Shweta Sahu Advocate,
Mr. Parva Khare, Mr. Brijesh
Ujjainwal, Advs. (M:9987115749) for
D-27, 28 & 30.

Mr. Vijay Kumar, Adv. for R-24

Mr. Praveen Kumar Jain & Anamika
Agrawal, Advs. for D-37.
(M:9871278525)

Mr. Ramesh Babu, Mohd. Shaurakh,
Ms. Manisha Singh, Ms. Jagriti Bharti
& Ms. Tanya Chowdhary, Advs. for
D-38 (M: 9971671294).

Ms. Ekta Choudhary, Ms. Anisha, Mr.
Divyank Dutt Dwivedi, Advocates.

Mr. Vihan Dang and Mr. Parva Khare
& Ms. Aditi Umapathy, Adv for D-52.



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WITH
CS (COMM) 176/2021
SNAPDEAL PRIVATE LIMITED Plaintiff
Through: Ms. Devyani Nath & Mr. Ruchika
Yadav, Advs. (M: 9911167179)

versus

GODADDYCOM LLC AND ORS Defendants
Through: Mr. Alipak Banerjee, Mr. Moazzam
Khan, Ms. Shweta Sahu, Mr. Alipak
Banerjee, Ms. Shweta Sahu Advocate,
Mr. Parva Khare, Mr. Brijesh
Ujjainwal, Advs. for D-1, 10, 2,3,4,
23, 26, 31. (M:9987115749)
Mr. Darpan Wadhwa Sr. Adv, Mr.
Alipak Banerjee, Ms. Shweta Sahu
Mr. Parva Khare Mr. Brijesh
Ujjainwal, Advs for D-1 & 10.
Ms. Kruttika Vijay and Ms. Aishwarya
Kane, Advs. for D-9. (M:9910083144)
Ms. Pallavi Singh Rao, Ms. Shree
Sinha, Mr. Shivam Tiwari and Mr.
Siddharth Kothari, Advs. for D-24.
(M:9571147219)
Mr. Akshay Goel, Mr. Shivam Narang
& Mr. Lalit Kashyap, Advocates
Mr. Praveen Kumar Jain & Ms.
Anamika Agrawal, Advs. for D-34.
(M:9871278525)
Mr. Shatrajit Banerji, Advocate for D-
24. (M: 8527862988)

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WITH
**CS (COMM) 228/2021 & I.As. 6441/2021, 11684/2021, 1412/2022,
1413/2022, 12160/2022, 12171/2022, 14920/2022, 14923/2022,
17716/2022, 35036/2024 & 45652/2024**

BAJAJ FINANCE LIMITED Plaintiff
Through: Mr. Abhishek Singh, Mr. J. Amal
Anand, Mr. Elvin Joshy, Ms. Alisha



Sharma, Mr. Shashwat Tyagi & Mr.
K. V. Vibu Prasad, Advs. (M.
8447960358)

versus

REGISTRANT OF WWW.BAJAJ-FINSERVE.ORG
& ORS.

..... Defendants

Through: Mr. Darpan Wadhwa Sr. Adv. with
Mr. Alipak Banerjee, Ms. Shweta
Sahu, Mr. Parva Khare, Mr. Brijesh
Ujjainwal, Advs. for D-
6,7,11,12,14,17 & 22.
Mr. Manish Paliwal, and Ms.
Himanshi Kaushik, Advocates for D-
18. (M:8448257585)
Mr. Aditya Gupta, Ms. Aishwarya,
Mr. Sauhard Alung and Ms. Asvari
Jain, Advs. for D-19. (M:9910083144)
Mr. Rajshekhar Rao Sr. Adv with Ms.
Tine Abraham, Ms. Shivani Rawat,
Mr. Mohanakrishna C., Mr. Abhi Uday
Singh, Mr. Harshil Wason, Advs. for
D-28. (M: 8054452858)
Mr. Akshay Goel, Mr. Shivam Narang
& Mr. Lalit Kashyap, Advocates
Mr. Ashok Kumar & Ms. Chhavi
Arora, Advs. for D-31.
(M:9810011826).
Ms. Swati Aggarwal, Ms. Binsy
Susan, Mr. Aasish Samasi and Mr.
Mohit Singh, Advs. for GoDaddy.
Mr. Nishant Gautam (CGSC), Mr.
Vardhman Kaushik and Mr. Prithviraj
Dey, Advs. for MEITY
Ms. Shagun Shahi Chugh, Ms. Shreya
Mittal & Ms. Nandita Mishra, Advs.

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WITH

+ **CS (COMM) 135/2022 & I.As. 3423/2022, 1221/2023, 8858/2025 &
8859/2025**



DABUR INDIA LIMITED

..... Plaintiff

Through: Mr. Anirudh Bakhru, Mr. Ankur Chhibber, Mr. Prabhu Tandon, Ms. Archita Mahlawat, Ms. Kripa Pandit, Mr. Christopher Thomas & Mr. Sazid Rayeen, Advs. (M: 7838499168)

versus

ASHOK KUMAR AND ORS

..... Defendants

Through: Mr. Yashvardhan Singh, Advocate for D-1. (M:9667056770)
Ms. Geetanjali Viswanathan, Ms. Kruttika Vijay & Ms. Aishwarya Kane, Advs. for D-5 (M-9910083144)
Mr. Dayan Krishnan Senior Advocate with Mr. Alipak Banerjee, Mr. Parva Khare, Mr. Brijesh Ujjainwal Advocates for D-4. (M:9987115749)
Mr. K.G. Gopalakrishnan and Ms. Nisha Mohandas, Advs for D-7. (M:8800556341)
Mr. Apoorv Kurup & Ms. Kirti Dadheech, Advs. for R-3. (M: 8929015368)
Mr. Akshay Goel, Mr. Shivam Narang & Mr. Lalit Kashyap, Advocates.
Mr. Mr. Shubhendu Anand, Mr. Piyush M. Dwivedi, Advs. (M:7827709253)
Mr Kushal Gupta & Mr. Mohd Umar Advocates.
Mr. Prashant Prakash, Adv. (M: 8800009001)
Ms. Lakahmi Kruttika Vijay & Ms. Aishwarya Kane, Advs for D-5. (M: 9643233842)
Mr. Ateev Kumar Mathur & Mr. Amol Sharma , Advocates
Mr. Sarfaraz Khan & Mr Abdul



Wahid, Advs for UCO Bank (M-9899140169)

Mr. Rajesh Kumar Gautam & Ms. Deepanjali Choudhary, Advs. (M: 9910783067)

Mr. Sanjay Gupta, Mr. Ateev Mathur, Mr. Amol Sharma, Mr. Tanmay Garg, Mr. Aman Siwasiya, Advs. for HDFC Bank (M. 9958609042)

Mr. Varun Pathak, Mr. Thejesh Rajendran & Mr. Tanuj Sharma, Advs. for D-17. (M: 9599198161)

Mr. Vinay Yadav, Mr. Divyanshu, Mr. Ansh Kalra and Ms. Kamna Behrani, Advs. for R-3 and 4.

Mr. Susmit Pushkar, Adv.

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WITH

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CS (COMM) 475/2022 & I.As.10851-52/2022, 12173/2022

FASHNEAR TECHNOLOGIES PRIVATE LIMITED Plaintiff

Through: Mr. Sidharth Chopra, Mr. Nitin Sharma, Mr. Yatin Garg, Mr. Ranjeet Singh, Mr. Vivek Ayyagari, Mr. Angad Makkar, Mr. M. J. Sudarshan, Ms. Ramya Aggarwal and Mr. Sohrab Mann, Advocates.

versus

MEESHO ONLINE SHOPPING PVT. LTD. & ANR. Defendants

Through: Mr. Neel Mason, Mr. Vihan Dang, and Ms. Aditi Umapathy, Advs. for D-6. Mr. Vihan Dang, Ms. Aditi Umapathy and Mr. Parva Khare, Advs. for D-10. Mr. Darpan Wadhwa Sr. Adv, Mr. Alipak Banerjee, Ms. Shweta Sahu, Mr. Parva Khare, Mr. Brijesh Ujjainwal Advocates. for D-7. Mr. Abhigyan Siddhant and Mr. Danish Faraz Khan, Advs for D-19 & 20. (M:9999999045)



Mr. Akshay Goel, Mr. Shivam Narang
& Mr. Lalit Kashyap, Advocates
Mr. K.R. Sasiprabhu and Mr. Tushar
Bhardwaj, Advs for Reliance Jio.

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WITH

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**CS(COMM) 193/2019 & I.As.5399/2019, 11497/2019, 18216/2019,
15451/2021, 6069/2022, 31775/2024**

COLGATE PALMOLIVE COMPANY & ANR. Plaintiffs

Through: Mr. Saif Khan Mr. Achuthan
Sreekumar, Mr. Prajjwal Kushwah
Ms. Imon Roy Mr. Achyut Tiwari Ms.
Kanupriya Chawla, Mr. Swastik
Bisarya Mr. Rohil Bansal Mr. Shivang
Sharma, Advs.

versus

NIXI & ANR.

..... Defendants

Through: Ms. Akshita Jain, Advocate for D-1
(M-9990526912).

Mr. Darpan Wadhwa, Sr. Advocate
with Ms. Swati Agarwal, Ms. Ritika
Bansal & Mr. Vaarish Sawlani, Advs
for D-3-4.

Mr. Mrinal Ojha, Mr. Debarshi Dutta,
Mr. Anand Raja Adv, Ms. Tanta
Chaudhry. Mr. Shivam Tiwari & Mr.
Samyak Bilala Advs.

Mr. Danish Faraz Khan, Mr. Abhigyan
Siddhant and Mr. Rahul Sharma,
Advocates for UOI with Mr. Tanmay
Nirmal, Manager legal.

Mr. Tentu Satyanarayan, Director
(Legal), UIDAI & Mr. Tanmaya
Nirmal, Deputy Manager (Legal &
Policy), UIDAI (M-9899113033).

Mr. Kushagra Goel, Mr Lovesh Goel,
Ms. Tanya Singhal, Advs. for D-7.

Mr. Akshay Goel, Mr. Shivam Narang
& Mr. Lalit Kashyap, Advocates



SI Prince Kumar, PS Hauz Khas.
Mr. Sunil Gautam, SO, UIDAI.
Mr. Nishant Gautam (CGSC), Mr.
Vardhman Kaushik and Mr. Prithviraj
Dey, Advs. for MEITY.

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WITH

CS (COMM) 297/2019

MOTHER DAIRY FRUIT & VEGETABLE PVT. LTD..... Plaintiff

Through: Mr. Saif Khan Mr. Achuthan
Sreekumar, Mr. Prajjwal Kushwah
Ms. Imon Roy Mr. Achyut Tiwari Ms.
Kanupriya Chawla, Mr. Swastik
Bisarya Mr. Rohil Bansal Mr. Shivang
Sharma, Advs.

versus

KUMAR PRAHLAD & ANR.

..... Defendants

Through: Mr. Ravi Shankar Mahto, Adv. for D-
1.

Mr. Akshay Goel, Mr. Shivam Narang
& Mr. Lalit Kashyap, Advs.

Mr. Premtosh K. Mishra (CGSC), Mr.
Manish Vashist & Ms. Sanya Kalsi,
Advs. (M: 8510042585)

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WITH

**CS (COMM) 298/2019 & I.As. 8189/2019, 13215/2019, 13631/2019,
15695-96/2019, 14210/2021 & 16707/2021**

ULTRATECH CEMENT LIMITED & ANR. Plaintiff

Through: Ms. Akansha Singh, Advocate (Mob:
9811128289)

versus

WWW.ULTRATECHCEMENTS.COM & ORS. Defendants

Through: Mr. Darpan Wadhwa, Sr. Adv. with
Ms. Swati Agarwal, Ms. Akshi
Rastogi & Mr. Vibhu Pahuja, Advs for
D-5 to 7.

Mr. Ananta Prasad Mishra & Mr.
Gagan Gupta, Advocates for D-9.
Mr. Manish Mohan, CGSC for UOI.



Mr. Akshay Goel, Mr. Shivam Narang
& Mr. Lalit Kashyap, Advocates
Mr. Nishant Gautam (CGSC), Mr.
Vardhman Kaushik and Mr. Prithviraj
Dey, Advs. for MEITY.
Mr. Premtosh K. Mishra (CGSC), Mr.
Manish Vashist & Ms. Sanya Kalsi,
Advs.

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WITH

**CS (COMM) 732/2019 & I.As. 3865/2020, 9234/2020,
4596/2025 & 4597/2025**

MONTBLANC SIMPLO GMBH

..... Plaintiff

Through: Mr. Saif Khan Mr. Achuthan
Sreekumar, Mr. Prajjwal Kushwah
Ms. Imon Roy Mr. Achyut Tiwari Ms.
Kanupriya Chawla, Mr. Swastik
Bisarya Mr. Rohil Bansal Mr. Shivang
Sharma, Advs.

versus

MONTBLANCINDIA.COM & ORS.

..... Defendants

Through: Mr. Rajiv Ranjan Dwivedi, Mr. Vishal
Advocates for D-23 (M.8447704226)
Mr. Yajur Bhalla, Mr. Deepak Samota
and Mr. Sumer Ahuja, Advocates for
D-1, 2, 4 to 10 & 20. (M:9711009378)
Ms. Asiya Khan, Adv. for D-25 (M:
9971644936).

Mr. Akshay Goel, Mr. Shivam Narang
& Mr. Lalit Kashyap, Advocates
Mr. Alipak Banerjee, Ms. Shweta
Sahu, Mr. Parva Khare, Mr. Brijesh
Ujjainwal Advocates for D-18.
Ms. Shagun Shahi Chugh, Ms. Shreya
Mittal & Ms. Nandita Mishra, Advs.
Mr. Vijay Kumar, Adv. for R-12
Mr. Varun Chugh, SPC with and Ms.
Shreya Mittal & Ms. Nandita Mishra,
Advs



- (13) WITH
+ CS (COMM) 373/2020 & I.A.7995-96/2020, 7999/2020, 9171/2020,
84/2021, 430/2021, 1371/2021, 19495/2023 & 583/2024
ITC LIMITED Plaintiff
Through: Mr. Saif Khan Mr. Achuthan
Sreekumar, Mr. Prajjwal Kushwah
Ms. Imon Roy Mr. Achyut Tiwari Ms.
Kanupriya Chawla, Mr. Swastik
Bisarya Mr. Rohil Bansal Mr. Shivang
Sharma, Advs.
Mr. Pravin Anand, Ms. Vaishali R.
Mittal & Mr. Shivang Sharma, Advs.
(M: 9999052646)
- versus
ASHOK KUMAR & ORS. Defendants
Through: Ms. Ritu Mishra, Advocate for D-6.
Mr. Hrithik Goyal and Ms. Lovleen
Goyal, Mr L R Goyal Advs for D-12.
Mr. Akshay Goel, Mr. Shivam Narang
& Mr. Lalit Kashyap, Advocates
Ms. Asmita Kumar, Advocate for D-
14. (M:9899967516)
Mr Rajiv Kapur, Mr. Akshit Kapur and
Mr. Aditya Saxena, Advs for SBI (M:
9634644652).
Ms. Radhika Bishwajit Dubey, CGSC,
Ms. Gurleen Kaur Waraich & Mr.
Kritarth Upadhyay, Advs.
[Mob:9810982927]
- (14) WITH
+ CS (COMM) 498/2020 & I.A.10520-21/2020
MICROSOFT CORPORATION & ANR. Plaintiffs
Through: Mr. Saif Khan Mr. Achuthan
Sreekumar, Mr. Prajjwal Kushwah
Ms. Imon Roy Mr. Achyut Tiwari Ms.
Kanupriya Chawla, Mr. Swastik
Bisarya Mr. Rohil Bansal Mr. Shivang
Sharma, Advs.



Mr Pravin Anand, Ms Vaishali R
Mittal & Mr. Shivang Sharma, Advs.

versus

**PCPATCHERS TECHNOLOGY PRIVATE LIMITED
& ORS.** Defendants

Through: Mr. Sumit Nagpal and Ms. Aashta
Sood, Advocates for D-1, 2 & 3.
(M:9911995000)
Mr. Akshay Goel, Mr. Shivam Narang
& Mr. Lalit Kashyap, Advocates.
Mr. Varun Chugh, SPC with and Ms.
Shreya Mittal & Ms. Nandita Mishra,
Advs.

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**WITH
CS (COMM) 82/2020 & I.A. 2402/2020
JOCKEY INTERNATIONAL INC.** Plaintiff

Through: Mr. Saif Khan Mr. Achuthan
Sreekumar, Mr. Prajjwal Kushwah
Ms. Imon Roy Mr. Achyut Tiwari Ms.
Kanupriya Chawla, Mr. Swastik
Bisarya Mr. Rohil Bansal Mr. Shivang
Sharma, Advs.

versus

WWW.JOCKEYFRANCHISE.COM & ORS. Defendants

Through: Mr. Vivek Jain, Ms. Aastha Tiwari,
Mr. Sunny Verma, Ms. Nidhi & Ms.
Samridhi Singh, Advs. for D-4.
(M:9871863446)
Mr. Akshay Goel, Mr. Shivam Narang
& Mr. Lalit Kashyap, Advocates.
Mr. Premtosh K. Mishra (CGSC), Mr.
Manish Vashist & Ms. Sanya Kalsi,
Advs.

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**WITH
CS (COMM) 154/2021 & I.A. 4692/2021, 10905/2022, 3304/2025
GODREJ PROPERTIES LTD** Plaintiff

Through: Mr. Saif Khan Mr. Achuthan
Sreekumar, Mr. Prajjwal Kushwah



Ms. Imon Roy Mr. Achyut Tiwari Ms.
Kanupriya Chawla, Mr. Swastik
Bisarya Mr. Rohil Bansal Mr. Shivang
Sharma, Advs.

Mr. Shrawan Chopra, Mr. Achyut
Tewari, Mr. Aayush Maheshwari,
Advs. (M: 8604633567)

versus

ASHOK KUMAR & ANR.

..... Defendants

Through:

Mr. Darpan Wadhwa Sr. Advocate,
Mr. Alipak Banerjee, Ms. Shweta
Sahu, Mr. Parva Khare, Ms.
Aishwarya Jain, Mr. Brijesh Ujjainwal
Advs for D-2.

Mr Neel Mason, Ms Ekta Sharma, Ms
Pragya Jain, Ms Surabhi Katare, Advs.
Mr. Nishant Gautam (CGSC), Mr.
Dhruv Joshi, Mr. Vinay Kaushik and
Mr. Vipul Verma, Advs.

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WITH

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CS (COMM) 276/2021 & I.A.7329/2021

MICROSOFT CORPORATION & ANR.

..... Plaintiffs

Through:

Mr. Saif Khan Mr. Achuthan
Sreekumar, Mr. Prajjwal Kushwah
Ms. Imon Roy Mr. Achyut Tiwari Ms.
Kanupriya Chawla, Mr. Swastik
Bisarya Mr. Rohil Bansal Mr. Shivang
Sharma, Advs.

versus

TECH HERACLES OPC PRIVATE LIMITED
& ORS.

..... Defendants

Through:

Mr Rajiv Kumar Malik, Mrs. Megha,
Mr Deepanshu Nainwal, Advs for D-1
to 3.

Mr. Akshay Goel, Mr. Shivam Narang
& Mr. Lalit Kashyap, Advocates
Mr. Danish Faraz Khan, Mr. Abhigyan



Siddhant and Mr. Rahul Sharma,
Advocates for UOI.

Mr. Nishant Gautam (CGSC), Mr.
Vardhman Kaushik and Mr. Prithviraj
Dey, Advs. for MEITY.

Ms. Shagun Shahi Chugh, Ms. Shreya
Mittal & Ms. Nandita Mishra, Advs.

Mr. Varun Chugh, SPC with and Ms.
Shreya Mittal & Ms. Nandita Mishra,
Advs

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WITH

CS (COMM) 293/2021 & I.As.7543/2021

TATA SONS PRIVATE LIMITED & ANR. Plaintiffs

Through: Mr. Saif Khan Mr. Achuthan
Sreekumar, Mr. Prajjwal Kushwah
Ms. Imon Roy Mr. Achyut Tiwari Ms.
Kanupriya Chawla, Mr. Swastik
Bisarya Mr. Rohil Bansal Mr. Shivang
Sharma, Advs.

versus

M/S ELECTRO INTERNATIONAL & ORS. Defendants

Through: Mr. M.K. Singh, Advocate for Mr.
Samir Chugh, Advs for Airtel
Mr. Akshay Goel, Mr. Shivam Narang
& Mr. Lalit Kashyap, Advocates
Mr. Shashi Shekhar Dixit, Adv. for
Airtel (M. 8896447704)
Ms. Deepika Kathuria, Adv. for D-8.
Mr. Rishabh Dev Mishra, Advocate
for Bharti Airtel Limited.
Mr. Varun Chugh, SPC with and Ms.
Shreya Mittal & Ms. Nandita Mishra,
Advs.

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WITH

CS (COMM) 95/2021 & I.A. 21025/2022, 6516/2023

THE HIMALAYA DRUG COMPANY & ORS. Plaintiffs

Through: Mr. Saif Khan Mr. Achuthan
Sreekumar, Mr. Prajjwal Kushwah



Ms. Imon Roy Mr. Achyut Tiwari Ms.
Kanupriya Chawla, Mr. Swastik
Bisarya Mr. Rohil Bansal Mr. Shivang
Sharma, Advs.

versus

ASHOK KUMAR & ORS.

..... Defendants

Through:

Mr. Moazzam Khan, Ms. Shweta
Sahu, Mr. Parva Khare, Ms.
Aishwarya Jain, Mr. Brijesh
Ujjainwal. Ms. Anvita Goel, Mr.
Prince Kumar, Advs for Go Daddy.
Mr. Moazzam Khan, Mr. Alipak
Banerjee Ms. Shweta Sahu, Mr. Parva
Khare, Mr. Brijesh Ujjainwal, Ms.
Anvita Goel, Mr. Prince Kumar, Mr.
Amrit Bhatia Advs.

Mr. Vibhor Mathur, Mr. Arun Pratap
& Ms. Pratika Agarwal, Advocates for
D-23

Mr. Tushar Singh & Ms. Aastha
Kaushik, Advocates for D-25.

Mr. Surinder Singh, Adv. for D-29 (M-
9311325398)

Ms. Kruttika Vijay and Ms. Aishwarya
Kane, Advs for D-17.

Mr. Akshay Goel, Mr. Shivam Narang
& Mr. Lalit Kashyap, Advocates

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WITH

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CS (COMM) 700/2019 & I.As. 17945/2019, 1876/2020

XIAOMI TECHNOLOGY INDIA PRIVATE LIMITED
& ANR.

..... Plaintiff

Through:

Mr. Krisna Gambhir & Mr. C.A.
Brijesh, Advocates (M:9899320646)
Mr. Ishith Arora, Adv. (M.
9654451996)

Versus

WWW.XIAOMI-INDIA.XYZ & ORS.

..... Defendants

Through:

Ms. Shikha Sarin & Mr. Paras



Malhotra, Advs. (M: 9910485840)
Mr. Abhishek Parashar, In person. (M:
9319317578)
Mr. Manish Mohan, CGSC.
Mr. Alipak Banerjee, Ms. Shweta
Sahu, Mr. Parva Khare, Mr. Brijesh
Ujjainwal Advocates for D-29.
Ms. Yashika Kapoor and Mr. Parshant
Arora, Advs. for VI.

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+ WITH
CS(COMM) 250/2020 and I.A. 2285/2024

STAR INDIA PVT. LTD. & ANR. Plaintiffs
Through: Mr. Pravin Anand, Mr. Saif Khan &
Mr. Rohil Bansal, Advs.

versus

OXIBUZZ.COM & ORS. Defendants
Through: Ms. Akshita Jain, Adv. for D-1
Mr. Darpan Wadhwa, Sr. Advocate
with Ms. Swati Agarwal, Ms. Ritika
Bansal & Mr. Vaarish Sawlani, Advs
for D-3-4.
Mr. Mrinal Ojha, Mr. Debarshi Dutta,
Mr. Anand Raja Adv, Ms. Tanta
Chaudhry. Mr. Shivam Tiwari & Mr.
Samyak Bilala Advs.
Mr. Danish Faraz Khan, Mr. Abhigyan
Siddhant & Mr. Rahul Sharma, Advs.
for UOI with Mr. Tanmay Nirmal,
Manager legal.
Mr. Vikrant N. Goyal and Mr. Nitin,
Advs. (M:995322888)

(22)
+ WITH
CS (COMM) 255/2020

INDIAMART INTERMESH LIMITED Plaintiff
Through: Mr. Sidharth Chopra, Mr. Nitin
Sharma, Mr. Yatin Garg, Mr. Ranjeet
Singh, Mr. Vivek Ayyagari, Mr.



Angad Makkar, Mr. M. J. Sudarshan,
Ms. Ramya Aggarwal and Mr. Sohrab
Mann, Advocates.

Ms. Yashika Kapoor and Mr. Parshant
Arora, Advocates for VI.

versus

MR. AKASH VERMA & ORS.

..... Defendants

Through: Mr Neel Mason, Mr Ankit Rastogi, Mr
Siddharth Vardhman, Mr Udit Tewari
Adv. for D-2. (M: 9399304251).

Mr. Rishi Kapoor & Ms. Yashika
Kapoor, Advocates for D-3.

Ms. Meenakshi Dutta, Mr. Anupam
Kumar Mishra & Mr. Gautam
Harshwal, Advs. for D-4 & 7.

Mr Ankit Rastogi and Mr Saransh
Saini, Advocates.

Mr. Saransh, Adv. for Ms. Nandita
Rao, ASC (Crnl.), GNCTD.

Mr. Anupam Kumar Mishra and Ms.
Keya Rawat, Advocates.

Mr. Akshay Goel, Mr. Shivam Narang
& Mr. Lalit Kashyap, Advocates

(23)

AND

+ **CS (COMM) 324/2020 & I.As.6950/2020, 12588/2020, 11510/2021
& 8588/2025**

MCDONALDS CORPORATION & ANR.

..... Plaintiffs

Through: Mr. Arpit Kalra & Mr. Aaditya Vats
Sharma, Advocates.

versus

NATIONAL INTERNET EXCHANGE OF INDIA
& ORS.

..... Defendants

Through: Mr. Shubhendu Anand, Mr. Akshat
Kaushik, Mr. Piyush M. Dwivedi
Advocate for D-1.

Mr. Vivek Jain & Ms. Sunny Verma,
Ms. Nidhi & Ms. Samridhi Singh,
Advocates for D-18 & 28



(M9811426480).

Mr. Kartik Bhalla, Adv. for ICICI Bank (M. 9818707178)

Mr. Jaydip Pati, Advocate for D-24.

Mr. Alipak Banerjee, Ms. Shweta Sahu, Mr. Parva Khare, Mr. Brijesh Ujjainwal for D-5, 2, 6 7, & 8.

Mr. Ravi Prakash, CGSC with Mr. Sahonwlah Farmani Ali, Advocate for D-35&36 (M-9469448888)

Mr. Santosh Kumar Rout, Ms Dharna Veragi, Mr. B. N. Mishra & Ms. Shilpa Chaurasia, Advs. for D-13 to 17, 22, 26, 27, 31)

Mr. Prashant Tripathi, Advocate for IDFC Bank (8239192326)

Mr Rajiv Kapur & Mr Akshit Kapur, Mr Tushar Bagga, Advocates.

Mr Yashu Rustagi, Adv. for BOB.

Mr. Moazzam Khan, Mr. Alipak Banerjee, Ms. Shweta Sahu, Mr. Parva Khare, Mr. Brijesh Ujjainwal Ms. Anvita Goel Mr. Prince Kumar Mr. Amrit Bhatia Advs. for D-5.

Mr. Akshay Goel, Mr. Shivam Narang & Mr. Lalit Kashyap, Advocates

Mr. Tushar Singh & Ms. Trisha Patnaik, Advocates for D-25.

Mr. Rajat Katyal, Mr. Harsh Sinha, Ms. Ruchika & Mr. Sparsh Agarwal, Advs. for Yes Bank.

Mr. Rishabh Dev Mishra, Adv. for Bharti Airtel Limited.

Mr. Ateev Kumar Mathur & Mr. Amol Sharma, Advocates

Sh. V. K Gupta, Sh. Sunil Shukla & Ms. Kaushiki Kashyap Advs for D-57 (M: 95822 06578).



Mr. Harsh Sinha, Adv. for Yes Bank.
Mr. Sanjay Gupta, Mr. Ateev Mathur,
Mr. Amol Sharma, Mr. Aman
Siwasiya & Mr. Tanmay Garg, Advs.
for D-37. (M: 9958609042)
Dr. B. Ramaswamy , CGSC for IFSO.
Mr. Amit Tiwari, CSGC with Ms.
Ayushi Srivastava for UOI

(24) WITH
+ CS (COMM) 424/2020 & I.A. 20247 /2022, O.A.85/2024
SHOPPERS STOP LIMITED Plaintiff
Through: Ms. Sanya Kapoor, Advs.
(M:9810907412)
versus
M/S SHOPPERSTOP & ORS. Defendants
Through: Ms. Anne Mathew, Advs. for D-5.
Mr. Moazzam Khan, Mr. Alipak
Banerjee, Ms. Shweta Sahu, Mr. Parva
Khare & Mr. Brijesh Ujjainwal Adv.
Mr. Akshay Goel, Mr. Shivam Narang
& Mr. Lalit Kashyap, Advocates

(25) WITH
+ CS(COMM) 471/2020, I.As.9795/2020, 2961/2021, 2885/2022,
5509/2022, 15107/2022, 2939/2023, 10797/2023, 10798/2023,
22191/2023, 3236/2024, 41778/2024, 8901/2025, 8902/2025, 8903/2025 &
8904/2025

PB FINTECH LIMITED Plaintiff
Through: Mr. Kapil Wadhwa and Mr. Anish
Jandial, Advocates.
versus
POLICY BAZAR FINANCE & ORS. Defendants
Through: Mr. Darpan Wadhwa Sr. Adv. Mr.
Alipak Banerjee, Ms. Shweta Sahu,
Mr. Parva Khare, Ms. Aishwarya Jain,
Mr. Brijesh Ujjainwal Advs for D-9.
Mr. Vivek Ojha, Adv.
Mr. Yogesh Pachauri, Adv. for D-24



Mr. Shubhendu Anand, Mr. Akshat Kaushik, Mr. Piyush M. Dwivedi, Advs. for D-16 (M: 7827709253).

Mr. Rohit Rattu, Adv. D-27

Ms. Kruttika Vijay and Ms. Aishwarya Kane, Advocates for D-42

Mr. Rajesh Kumar Gautam, Mr. Anant Gautam, Ms. Likivi K Jakhalu & Mr. Dinesh Sharma, Advs.

Sh. V. K Gupta, Sh. Sunil Shukla & Ms. Kaushiki Kashyap Advs. for D-57

(26)

WITH

+

CS (COMM) 399/2021 & I.A. 10855/2021

HINDUSTAN UNILEVER LIMITED

..... Plaintiff

Through: Mr. Sidharth Chopra, Mr. Nitin Sharma, Mr. Yatin Garg, Mr. Ranjeet Singh, Mr. Vivek Ayyagari, Mr. Angad Makkar, Mr. M. J. Sudarshan, Ms. Ramya Aggarwal & Mr. Sohrab Mann, Advocates.

versus

NITIN KUMAR SINGH & ORS.

..... Defendants

Through: Mr. Ankur Prakash, Ms. Simran Gill, Mr. Yudhishtir Bhardwaj, Mr. Dhananjay, Mr. Amod Bidhuri & Mr. Saquib Siddiqui, Advocates for D-1
Mr. Akshit Chaudhary, Adv. for D-5.
Mr. Ramnish Khanna, Adv. for D-7.
Mr. Akshay Goel, Mr. Shivam Narang & Mr. Lalit Kashyap, Advocates
Mr. Bhagwan Swarup Shukla, CGSC with Mr. Sarvan Kumar and Mr. Satyam Singh, Advs. for UOI/D-18 & 19.

Mr. K.K. Singh, Advocate for D-27.

Mr. K.R. Sasiprabhu and Mr. Tushar Bhardwaj, Advs for Reliance Jio.

Ms. Radhika Bishwajit Dubey, CGSC,



Ms. Gurleen Kaur Waraich & Mr.
Karan Khetani, Advs.
[Mob:09810982927]

(27)
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WITH
CS (COMM) 524/2021 & I.A. 13715/2021, 4506/2022
KAMDHENU LIMITED Plaintiff

Through: Mr. Nikhil Sonker, Adv.
(M:7726021194)

Mr. Sudarshan Kumar Bansal & Mr.
Arpit Dudeja, Advs. (M. 9810132015)
Mr. Vikrant N. Goyal and Mr. Nitin,
Advs.

versus

RAGHUNATH VIRDHARAM BISHNOI AND ORS. Defendants

Through: Mr. Rishabh Gupta and Mr. Abhishek
Kumar Singh, Advocates.

Mr. Lakshy Aggarwal, Adv. for D-3.

Mr. Neel Mason, Mr. Vihan Dang, and
Ms. Aditi Umapathy, Advocates

Mr. Rishi Kapoor and Mr. Satish Rai,
Advocates for D-3. (M:8368148214)

Mr. Alipak Banerjee, Ms. Shweta
Sahu, Mr. Parva Khare, Mr. Brijesh
Ujjainwal Advocates for D-8.

Mr. K.G. Gopalakrishnan & Ms. Nisha
Mohandas, Advs for D-7.

Mr. Vihan Dang, Ms. Aditi Umapathy
and Mr. Parva Khare, Advocates for
D-10 (M-99101983636)

Mr. Akshay Goel, Mr. Shivam Narang
& Mr. Lalit Kashyap, Advocates

Mr. Sudarshan Kumar Bansal and Mr.
Nikhil Sonker, Advocates.

Mr. K.R. Sasiprabhu and Mr. Tushar
Bhardwaj, Advs. for Reliance Jio.

Ms. Yashika Kapoor and Mr. Parshant
Arora, Advocates for VI.



(28)
+ WITH
CS(COMM) 12/2022, I.As.263/2022 & 20922/2022
NEW BALANCE ATHLETICS INC Plaintiff
Through: Mr. Dushyant Mahant, Mr. Urfee Roomi and Mr. Ayush Dixit, Advocates (M: 7011629381).
versus
NBSTORESININDIA.IN & ORS. Defendant
Through: Mr. Sandeep Kumar Mahapatra, CGSC with Mr. Tribhuvan & Mr. Ishaan Malhotra, Advs. for D-15
Mr. Apoorv Kurup, CGSC; Ms. Nidhi Mittal; Ms. Muskaan Gupta, Advs. for D-16 (M. 8826584325)
Mr Naveen Kumar Jain, Adv. D-17
Mr Shivam Narang, Adv. for D-26
Mr. Akshay Goel, Ms. Vishali Nahar, Mr. Paras Arora, Advs. for D-13.
Mr. Rakesh Kumar CGSC with Mr. Sunil Adv. (M: 9811549455)

(29)
+ WITH
CS (COMM) 26/2022 & I.As.612-13/2022, 954/2022
HT MEDIA LTD Plaintiff
Through: Mr. Sidharth Chopra, Mr. Nitin Sharma, Mr. Yatin Garg, Mr. Ranjeet Singh, Mr. Vivek Ayyagari, Mr. Angad Makkar, Mr. M. J. Sudarshan, Ms. Ramya Aggarwal and Mr. Sohrab Mann, Advocates. (M:8017571175)
versus
POOJA SHARMA & ORS. Defendants
Through: Mr Firoz Iqbal Khan, Mohd Shad Advocate, Advs. for D-4
Mr. Rishabh Dev Mishra, Advocate for Bharti Airtel Limited
Mr. Alipak Banerjee, Ms. Shweta Sahu, Mr. Parva Khare, Mr. Brijesh Ujjainwal Advs. for D-19.



Mr Anand Kumar Shukla, Mr. Suaib Ahmed, Mr. Mohd.Shad & Mr. Firoz Gandhi, Advs. for R-4

Mr. Vihan Dang, Ms. Aditi Umapathy and Mr. Parva Khare, Advs for D-20.

Mr. Akshay Goel, Mr. Shivam Narang & Mr. Lalit Kashyap, Advocates

Mr. Neel Mason, Mr. Vihan Dang, and Ms. Aditi Umapathy, Advocates

Mr. M.K. Singh, Advocate for Mr. Samir Chugh, Advocate for Airtel.

Mr Suaib Ahmed Khan and MD Shad, Advs. with Defendant Shammi Alam Khan.

Mr. Mohd Shad, Mr. Firoz Gandhi along with Defendant no. 4.

(30)

WITH

+ **CS (COMM) 35/2022 & I.As.819/2022, 3168/2022, 4738/2022, 8767/2022, 48352/2024, 49655/2024**

KAJARIA CERAMICS LIMITED Plaintiff

Through: Mr. Aditya Vats Sharma & Mr. Aprit Kalra, Advs.

versus

GODADDY.COM LLC & ORS. Defendant

Through: Mr. Alipak Banerjee, Ms. Shweta Sahu, Mr. Parva Khare, Mr. Brijesh Ujjainwal Advs. for D-1.

Mr. Sandhya Chawla, Adv. for D-2.

Mr. Rishabh Dev Mishra, Adv. for Bharti Airtel.

Mr. Akshay Goel, Mr. Shivam Narang & Mr. Lalit Kashyap, Advocates

Mr. Lakshy Aggarwal, Adv. for d-4

Ms. Kirti Bhardwaj, Adv. for D-5(b).

Mr. M.K. Singh, Advocate for Mr. Samir, Advocate (M-9810455716)

Mr. Santosh Kumar Rout, Ms Dharna Veragi, Mr. B. N. Mishra & Ms. Shilpa



Chaurasia, Advs. for D-6.
Ms. Yashika Kapoor and Mr. Parshant
Arora, Advocates for VI.
Ms. Riya, Adv. for RBL bank
Dr. B. Ramaswamy , CGSC for IFSO.

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WITH

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CS (COMM) 233/2022 & I.As. 5780-81/2022

BAJAJ FINACE LTD & ANR.

..... Plaintiffs

Through: Mr. Sidharth Chopra, Mr. Nitin
Sharma, Mr. Yatin Garg, Mr. Ranjeet
Singh, Mr. Vivek Ayyagari, Mr.
Angad Makkar, Mr. M. J. Sudarshan,
Ms. Ramya Aggarwal and Mr. Sohrab
Mann, Advocates.

versus

NIKO DAS & ANR.

..... Defendants

Through: Mr. Vihan Dang, Ms. Aditi Umapathy
and Mr. Parva Khare, Advs. for D-3.
Mr Prashant Prakash, Mr. Varun
Pathak, Ms. Ameer Rana, and Mr.
Vishesh Sharma, Advs. for D-4.
Mr. Lakshy Aggarwal, Adv. for D-7.
Mr. Rishabh Dev Mishra, Advocate
for Bharti Airtel Limited.
Mr. Neel Mason, Mr. V. Dang & Ms.
Aditi, Advs. for D-3. (M:9971586598)
Mr. Akshay Goel, Mr. Shivam Narang
& Mr. Lalit Kashyap, Advocates
Mr. M.K. Singh, Advocate for Mr.
Samir Chugh, Advocate for Airtel.
Ms. Yashika Kapoor and Mr. Parshant
Arora, Advocates for VI.
Mr. Varun Chugh, SPC with and Ms.
Shreya Mittal & Ms. Nandita Mishra,
Advs.

(32)

WITH

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CS (COMM) 275/2022 & I.As. 6535-36/2022

HINDUSTAN UNILEVER LTD & ANR.

..... Plaintiffs



Through: Mr. Sidharth Chopra, Mr. Nitin Sharma, Mr. Yatin Garg, Mr. Ranjeet Singh, Mr. Vivek Ayyagari, Mr. Angad Makkar, Mr. M. J. Sudarshan, Ms. Ramya Aggarwal and Mr. Sohrab Mann, Advocates.

versus

UNILEVERR1.IN & ORS.

..... Defendants

Through:

Mr. Rishabh Dev Mishra, Advocate for Bharti Airtel Limited.

Mr. Rahul Chauhan, Ms. Aishwarya Mishra Advocates for D-21.

Ms. Asiya Khan, Advocate for D-25

Mr. Akshay Goel, Mr. Shivam Narang & Mr. Lalit Kashyap, Advocates

Mr. M.K. Singh, Advocate for Mr. Samir Chugh, Advocate for Airtel.

Mr Chandrashekhar Chakalabbi, Ms Aishwarya Hiremath & Varnik Kundaliya, Advs. for D-20.

Mr. M.K. Tiwari and Mr. R Mishra, Advs. for D-18 & 19.

Mr. Varun Chugh and Ms. Shagun Chugh, Advs. for Mr. Utsava Magotra, Adv.

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WITH

+

CS (COMM) 364/2022 & I.As. 8518-20/2022, 12855/2022

AMAZON SELLER SERVICES PRIVATE LIMITED

& ANR.

..... Plaintiffs

Through:

Mr. Sidharth Chopra, Mr. Nitin Sharma, Mr. Yatin Garg, Mr. Ranjeet Singh, Mr. Vivek Ayyagari, Mr. Angad Makkar, Mr. M. J. Sudarshan, Ms. Ramya Aggarwal and Mr. Sohrab Mann, Advocates.

Mr. Mrinal Ojha, Mr. Debarshi Dutta, Mr. Anand Raja Adv, Ms. Tanta Chaudhry. Mr. Shivam Tiwari & Mr.



Samyak Bilala Advs. for D-8.

versus

AMAZONBUYS.IN & ORS.

..... Defendants

Through:

Ms. Kirti Garg, Adv. for D-5 (Mob: 7899682206)

Mr. Navneet Mishra, Adv. for Ms. Ritu Mishra Adv. for D-6 (M: 9318374047).

Mr. Prashant Prakash, Adv. for D-7.

Ms Yukti Gupta, Adv. for HDFC Bank

Mr. Mrinal Ojha, Mr. Debarshi Dutta,

Mr. Arjun Mookerjee, Mr. Nikhil Gupta, Ms. Nikita Rathi, Mr. Rishabh

Agarwal and Mr. Yogesh Singh, Advs for D-8 (M-9167094381)

Mr. Shashi Shekhar Dixit, Adv. for D-10.

Mr. Vineet Dhanda, CGSC with Mr. Abhishek Singh, Adv. for UOI/D-18 & 19.

Mr. Harshal Arora, Adv. for D-5.

Mr. Varun Pathak, Ms. Ameer Rana, & Mr. Vishesh Sharma, Advs. for D-4.

Mr. Akshay Goel, Mr. Shivam Narang & Mr. Lalit Kashyap, Advocates

Mr. M.K. Singh, Advocate for Mr. Samir Chugh, Advocate for Airtel.

Mr . Sharique Hussain, Adv. for HDFC

Ms Ritu Mishra, Advocate for D-6 Canara Bank (M- 9873796792)

Ms. Shagun Shahi Chugh, Ms. Shreya Mittal & Ms. Nandita Mishra, Advs.

Mr. Nishant Gautam (CGSC), Mr. Vardhman Kaushik and Mr. Prithviraj Dey, Advs. for MEITY.

(34)

WITH

+ **CS (COMM) 303/2022, I.As.7302/2022, 7307/2022, 17365/2022,**



**19451/2022, 21036/2022, 169/2023, 1932/2023, 1933/2023,
3319/2023, 7338/2023, 8120/2023, 11597/2023, 13276/2023,
17896/2023, 24159/2023, 720/2024, 3785/2024, 42225/2024,
3995/2025 & 6833/2025**

BURGER KING CORPORATION

..... Plaintiff

Through: Mr. Mukul Kochhar, Advocate.

versus

SWAPNIL PATIL & ORS.

..... Defendants

Through:

Mr. Kumar Vishwjeet, Adv. for D-15
Mr. Sandeep Kumar Mahapatra,
CGSC, Mr. Tribhuvan, Adv. for D-15
Mr D.C. Tripathi, Advocate for D-19.
Mr. Ramesh Kumar Mahaliyan, Adv.
for D-20 (M. 8275092500)
Ms. Meenakshi Ogra, Mr. Tarun
Khurana, Mr. Rishi Vohra & Ms
Chhavi Panday, Adv.
Mr. Raunaq Kamath and Mr. Sauhard
Alung, Advocates. (M: 9425341404)
Mr. Rajesh Kumar Gautam, Mr. Anant
Gautam, Ms. Likivi K Jakhalu & Mr.
Dinesh Sharma, Adv.
Mr. Yashu Rustagi, Adv for Indian
Bank (M. 8882149812)
Mr. Arun Kumar Shukla, Mr. Naman
Shukla, Ms. Nehal Kharyal & Mr.
Yasharth Shukla, Adv. for D-8
Mr Amit Mahaliyan, Advocate
Mr. Alipak Banerjee, Ms. Shweta
Sahu, Mr. Parva Khare, Mr. Brijesh
Ujjainwal Adv. for D-16
Mr. Shashi Shekhar Dixit, Advocate
Mr Amit Mahaliyan, Adv. for Bank of
Maharashtra. (M:9899491980)
Ms. Yashika Kapoor and Mr. Prashant
Arora, Advocates for D-14.
Mr. Alipak Banerjee, Mr. Parva



Khare, Mr. Brijesh Ujjainwal
Advocates for D-16 (M:9987115749).
Ms. Shivani Shah, Mr. Amandeep
Singh, Ms. Amrita Rana, Mr. Dev
Bhardwaj, Advs for D-20 (M:
9005669985).

Ms. Radhika Bishwajit Dubey, CGSC,
Ms. Gurleen Kaur Waraich & Mr.
Kritarth Upadhyay, Advs.

Ms. Asmita Kumar, Adv. for D-12.
(M: 8709271180)

(35)

WITH

+ **CS (COMM) 389/2022 & I.As. 9069/2022, 12578/2022**

THE CAPITAL GROUP COMPANIES, INC Plaintiffs

Through: Mr. Anirudh Bakhru, Ms. Neeharika
Chauhan, Mr. Naqeeb Nawab, Ms.
Sejal Tayal, Ms. Pragya Choudhary,
Advs.

versus

ASHOK KUMAR & ORS.

..... Defendants

Through: Ms. Nidhi Raman CGSC with Mr.
Zubin Singh and Mr. Akash Mishra,
Adv for D-4 & 5. (M: 9891088658)
Mr. Alipak Banerjee, Ms. Shweta
Sahu, Mr. Parva Khare, Mr. Brijesh
Ujjainwal for D-12 (M: 9987115749)
Mr. Prashant Prakash, Advo. for D-19.
Mr. Nishant Gautam (CGSC), Mr.
Vardhman Kaushik and Mr. Prithviraj
Dey, Advs. for MEITY.
Mr. Varun Pathak, Ms. Ameer Rana,
and Ms. Vibhuti Vasisth, Advs. for D-
23

Mr Yogesh Pachauri, Adv. for D-24

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WITH

+ **CS (COMM) 113/2023 & I.As. 4200/2023, 21659/2023**

INDIAN FARMERS FERTILISER COOPERATIVE Plaintiff

Through: Mr. Abhishek Singh, Mr. J. Amal



Anand, Mr. Elvin Joshy, Ms. Alisha Sharma, Mr. Shashwat Tyagi & Mr. K. V. Vibhu Prasad, Advs. (M. 8447960358).

Versus

REGISTRANT OF IFFCOFRANCHISE.COM & ORS .. Defendants

Through: Mr. Rajshekhar Rao Sr. Adv with Ms. Tine Abraham, Ms. Shivani Rawat, Mr. Mohanakrishna C., Mr. Abhi Udai Singh, Mr. Harshil Wason, Advocates for D-33. (M: 8054452858)

Mr Varun Pathak, Mr Shyamal Anand, Mr. Thejesh Rajendran, Mr Tejpal Singh Rathore, Adv. for D-34

Mr Nitinjya Chaudhry, Sr Panel Counsel with Mr Rahul Mourya, Adv. for D-35 & 36 (M: 9810103680).

Mr. Susmit Pushkar, Mr. Anchit Oswal, Mr. Gaurav Sharma, Ms. Naina Agarwal, Advs. for D-38.

Mr. Ramesh Babu with Ms. Manisha Singh, Mohd. Shaurakh, Ms. Tanya Chowdhary and Ms. Jagriti Bharti, for Advs. D-39

Mr. Mrinal Ojha, Mr. Debarshi Dutta, Mr. Arjun Mookerjee, Mr. Nikhil Gupta, Ms. Nikita Rathi, Mr. Rishabh Agarwal and Mr. Yogesh Singh, Advs. for D-27

(37)

AND

+

CS (COMM) 610/2023 & I.A. 16723/2023, 647/2024

CRESSET CAPITAL MANAGEMENT LLC & ANR. Plaintiffs

Through: Mr. Sourabh Rath & Mr. Vibhore Yadav, Advs. (M: 9811153629)

versus

REGISTRANT OF WWW.CRESSETCAPITAL.IN ,

WWW.CRESSETINDIALIVE.LIVE & ORS. Defendants

Through: Mr. Mrinal Ojha, Mr. Debarshi Dutta,



Mr. Arjun Mookerjee, Mr. Nikhil Gupta, Ms. Nikita Rathi, Mr. Rishabh Agarwal and Mr. Yogesh Singh, Advs. for D-6.

Mr. Amit Tiwari, Mr. Vikram Singh Dalal, Mr. Ayush Tanwar, Ms. Ayushi Srivastava and Mr. Pratham Chawla, Advs.

**CORAM:
JUSTICE PRATHIBA M. SINGH**

Prathiba M. Singh, J. (Oral)

1. This hearing has been done through hybrid mode.

I.A. /2025 in CS (Comm) 350/2020 (To be numbered)

2. At the outset, Mr. Ramesh Babu, Id. Counsel appearing for the Reserve Bank of India has mentioned and handed over an application seeking clarification of the order dated 7th February, 2025 passed in the present batch of matters.

3. It is submitted that there are two inadvertent errors in paragraphs 4 and 7 of the order dated 7th February, 2025. The prayer in the present application is extracted hereunder:

“1. Correct/ Clarify Para No.4 of the Order dated 07.02.2025 to be read as “a similar facility in respect of RTGS and NEFT is under testing”; and

2. Correct/clarify Para No. 7 of the Order dated 07.02.2025 to be read as “the beneficiary name lookup facility is to be made available for RTGS, NEFT through internet banking and mobile banking, and also for the remitters visiting branches for making transactions”; and/or

3. Pass any other order as this court may deem fit in the interest of justice.”



4. The Court has perused the present application and for the reasons stated therein, the same is allowed. Accordingly, the corrected paragraphs 4 and 7 of the order dated 7th February, 2025 shall read as under:

*“4. The Court was further apprised by Ms. Bharti, Id. Counsel, that as per the press release dated 9th October, 2024, insofar as UPI and IMPS is concerned, the remitter can verify name of the receiver before initiation of the payment transaction. It was submitted by the Id. Counsel that **a similar facility in respect of RTGS and NEFT** was under testing and would be made available to the banks soon along with the relevant guidelines for the same. Accordingly, the Court after considering the above submissions directed the RBI to expeditiously activate the said Beneficiary Name Lookup Facility. The relevant portion of the order dated 21st December, 2024 reads as under: [...]*

XXX

XXX

XXX

*7. According to the RBI’s circular reproduced above, the said beneficiary name lookup facility is to be made available for RTGS, NEFT, **through internet banking and mobile banking, and also for the remitters visiting branches for making transactions.** It is also stated therein that the same is to be fully implemented by 1st April, 2025.”*

5. The present application be taken on record and be numbered by the Registry.

6. Application is disposed of in above terms.



CS (COMM) 20/2019 & I.A. 561/2019

CS (COMM) 350/2020 & I.As.7456/2020, 9624/2020, 9629/2020, 96/2021 & 16148/2022

CS (COMM) 176/2021

CS (COMM) 228/2021 & I.As. 6441/2021, 11684/2021, 1412/2022, 1413/2022, 12160/2022, 12171/2022, 14920/2022, 14923/2022, 17716/2022, 35036/2024 & 45652/2024

CS (COMM) 135/2022 & I.As. 3423/2022, 1221/2023, 8858/2025 & 8859/2025

CS (COMM) 475/2022 & I.As.10851-52/2022, 12173/2022

CS(COMM) 193/2019 & I.As.5399/2019, 11497/2019, 18216/2019, 15451/2021, 6069/2022, 31775/2024

CS (COMM) 297/2019

CS (COMM) 298/2019 & I.As. 8189/2019, 13215/2019, 13631/2019, 15695-96/2019, 14210/2021 & 16707/2021

CS (COMM) 732/2019 & I.As. 3865/2020, 9234/2020, 4596/2025 & 4597/2025

CS (COMM) 373/2020 & I.A.7995-96/2020, 7999/2020, 9171/2020, 84/2021, 430/2021, 1371/2021, 19495/2023 & 583/2024

CS (COMM) 498/2020 & I.A.10520-21/2020

CS (COMM) 82/2020 & I.A. 2402/2020

CS (COMM) 154/2021 & I.A. 4692/2021, 10905/2022, 3304/2025

CS (COMM) 276/2021 & I.A.7329/2021

CS (COMM) 293/2021 & I.As.7543/2021

CS (COMM) 95/2021 & I.A. 21025/2022, 6516/2023

CS (COMM) 700/2019 & I.As. 17945/2019, 1876/2020

CS(COMM) 250/2020 & I.A. 2285/2024

CS (COMM) 255/2020

CS (COMM) 324/2020 & I.As.6950/2020, 12588/2020, 11510/2021 & 8588/2025

CS (COMM) 424/2020 & I.A. 20247 /2022, O.A.85/2024

CS(COMM) 471/2020, I.As.9795/2020, 2961/2021, 2885/2022, 5509/2022, 15107/2022, 2939/2023, 10797/2023, 10798/2023, 22191/2023, 3236/2024, 41778/2024, 8901/2025, 8902/2025, 8903/2025 & 8904/2025

CS (COMM) 399/2021 & I.A. 10855/2021

CS (COMM) 524/2021 & I.A. 13715/2021, 4506/2022

CS(COMM) 12/2022, I.As.263/2022 & 20922/2022

CS (COMM) 26/2022 & I.As.612-13/2022, 954/2022



CS (COMM) 35/2022 & I.As.819/2022, 3168/2022, 4738/2022, 8767/2022, 48352/2024, 49655/2024

CS (COMM) 233/2022 & I.As. 5780-81/2022

CS (COMM) 275/2022 & I.As. 6535-36/2022

CS (COMM) 364/2022 & I.As. 8518-20/2022, 12855/2022

CS (COMM) 303/2022, I.As.7302/2022, 7307/2022, 17365/2022, 19451/2022, 21036/2022, 169/2023, 1932/2023, 1933/2023, 3319/2023, 7338/2023, 8120/2023, 11597/2023, 13276/2023, 17896/2023, 24159/2023, 720/2024, 3785/2024, 42225/2024, 3995/2025 & 6833/2025

CS (COMM) 389/2022 & I.As. 9069/2022, 12578/2022

CS (COMM) 113/2023 & I.As. 4200/2023, 21659/2023

CS (COMM) 610/2023 & I.A. 16723/2023, 647/2024

Beneficiary Name Lookup Facility

7. On 7th February, 2025, the Court had passed certain directions *qua* National Payments Corporation of India (hereinafter “NPCI”) after considering the circular dated 30th December, 2024 titled “*Introduction of beneficiary bank account name look-up facility for Real Time Gross Settlement (RTGS) and National Electronic Funds Transfer (NEFT) Systems*” issued by the Reserve Bank of India.

8. Pursuant to the said directions, the concerned officials of NPCI being Mr. Ajay Shyam Pal, In-Charge Products and Mr. Nitesh S.K., Lead Product Development, were present in Court on 15th February, 2025. An affidavit dated 14th February, 2025 was also filed by NPCI in terms of the directions passed on 7th February, 2025. The Court perused the same and after considering the submission of Mr. Pushkar, Id. Counsel for NPCI, following directions were passed:

“22. It is noted that one of the important features of this affidavit is Annexure 1 which contains the indicative reference list of key words not to be allowed to



individuals. The said list also contains names/marks of well known brands or companies which cannot be permitted to be registered as IDs of account holders without the permission of the said entity/brand holder. Further, the said list also includes various websites and well-known marks, organizational names, Government bodies, corporate designations which are not to be registered.

23. It is submitted by ld. Counsel for NPCI that the said list is only an indicative list prepared by NPCI for the information of the banks and the same is not a definitive list. It is also submitted that the directions to the respective bank would have to be issued by the Court for refraining from registering a particular string of words. The NPCI does not have the power to implement the same.

24. Considering the said submissions, let the ld. Counsel for the NPCI take instructions as to whether upon a Court being satisfied that a brand or a mark has acquired a status which is well known and there ought to be an order directing that no individuals should be allowed to register bank accounts or UPI Ids or VPAs with the said brand names, an advisory can be issued by the NPCI to all banks in this regard, which would thereafter have to be implemented by the banks themselves.”

9. Today, Mr. Pushkar, ld. Counsel submits that he has taken appropriate instructions on the specific query of the Court on the last date of hearing. It is submitted that it would not be possible for the NPCI to issue an advisory to the banks in terms of an order of the Court directing that no individuals should be allowed to register bank accounts or UPI IDs or VPAs with certain brand names. It is further submitted that the creation of UPI IDs or the VPAs is the



responsibility of the respective banks and not of NPCI, accordingly, it is up to the banks, who permit registration of the IDs, to ensure that there is no violation or use of key words which are impermissible.

10. Considering the above, let the Indian Banks Association (hereinafter “IBA”) file an affidavit addressing the above, including the issue as to what measures can be taken by the IBA to ensure compliance by all banks of any order which may be passed by the Court directing that no individuals should be allowed to register bank accounts or UPI IDs or VPAs with the certain brand names.

11. Let the said affidavit be filed by the next date of hearing.

12. Adjournment is sought on behalf of Id. Counsel for IBA - Mr. Rajesh Kumar Gautam. Id. Counsel is directed to remain physically present in Court on the next date to assist the Court in the present matter.

Directions qua the Registries

13. On 7th February, 2025, after considering submissions of the parties in respect of powers of the Domain Name Registrars *vis-à-vis* the Registries to block and lock a particular word string from being registered as domain names, the Court issued notice to two Registries *i.e.*, Registry Services LLC and Verisign, Inc.

14. Both the said Registries have entered appearance before the Court on 15th February, 2025, and after hearing the parties the Court had directed as under:

“13. Pursuant to the order dated 7th February, 2025, notice was issued to the two Registries i.e., Registry Services LLC and Verisign, Inc., both the said parties have entered appearance before the Court. Mr. Chander Lall, Id. Sr. counsel appearing for Verisign,



Inc. submits that he would like to file an affidavit explaining the role of Verisign, Inc. and also the steps that can be undertaken by Verisign, Inc. if directions are given by the Court.

14. Specifically, both these parties i.e., Registry Services LLC and Verisign, Inc., shall file their affidavits in respect of the following aspects:

i. The domain name extensions that the said Registries manage and supervise;

ii. Whether in respect of the said domain name extensions, orders for suspension, locking, blocking and transfer of the domain names can be implemented by them in respect of existing infringing domain names;

iii. Whether the said Registries can also implement orders injuncting registration of infringing domain names in the future which contain the brands/trademarks as may be directed by the Court in the form of a TLD/word string.

15. In addition, National Internet Exchange of India (hereinafter "NIXI") shall also file an affidavit in respect of the above directions.

16. At the moment, the said two registries are not being impleaded in any suit of the present batch matters. Upon consideration of the affidavits which they file, the Court shall pass further orders in this regard."

15. Today, submissions have been made by Mr. Chander M. Lall, Id. Senior Counsel on behalf of Verisign Inc., by Ms. Swathi Sukumar, Id. Senior Counsel on behalf of Registry Services LLC, by Mr. Darpan Wadhwa, Id.



Senior Counsel on behalf of GoDaddy.com LLC and Ms. Kruttika Vijay, ld. Counsel on behalf of Hosting Concepts B.V..

16. Mr. Chander M. Lall & Ms. Swathi Sukumar, ld. Sr. Counsels have handed over their affidavits to show as to what are the steps that the respective Registries can take or cannot take in terms of the queries which were put by the Court on 15th February, 2025.

17. Mr. Darpan Wadhwa, ld. Sr. Counsel has handed over notes on behalf of GoDaddy.com LLC and Newfold Digital Inc. addressing the queries put forth by the Court on 7th February, 2025. Ms. Kruttika Vijay, ld. Counsel has also handed over a note on behalf of Hosting Concepts B.V. in terms of the order dated 7th February, 2025.

18. The Court has perused the said affidavits and notes handed over by the parties.

19. Ms. Kruttika Vijay, ld. Counsel has drawn attention of the Court to the note dated 5th April, 2025 handed over today on behalf of Hosting Concepts B.V., wherein examples of certain services which Hosting Concepts B.V. has signed onto as an accredited Domain Name Registrar, including the Trademark Clearinghouse (hereinafter “*TMCH*”) have been mentioned. It is stated that *TMCH* is a global repository of validated and registered trademarks established by Internet Corporation for Assigned Names and Numbers (hereinafter “*ICANN*”) to verify trademark data from multiple global regions and maintain a database with verified trademark records. The relevant paragraph of the said note is extracted hereunder:

“12. Some Registries provide services to brand owners through accredited DNRs to help protect the rights of brand owners on the Internet. Examples of services which Hosting Concepts has signed onto as an



accredited DNR include:

a. *Trademark Clearinghouse (TCMH)*: *TCMH is a global repository of validated and registered trademarks established by ICANN to (i) verify trademark data from multiple global regions; and (ii) maintain a database with the verified trademark records. Currently, ICANN has only authorized Deloitte to provide trademark verification services for TCMH. The advantage of TCMH include:*

- i. Brand owners whose trademark rights are verified by TCMH are provided with a Signed Mark Data (SMD) file, which is recognized by several registries as proof of minimum eligibility requirements.*
- ii. New gTLD registries utilizing TCMH are required to offer a sunrise period for registration of domain names to brand owners at least 30 days prior to public access.*
- iii. On new gTLD registries utilizing TCMH, for a 90-day period after launch, registrants attempting to register a second-level domain name will receive a warning if the name matches an entry in the TCMH. If the registrant registers the name anyway, the rights owner will receive a notification from the Trademark Claims system.*
- iv. Rights holders with trademarks registered in the TCMH can opt in to receive additional notifications of exact matches to names they have registered in the TCMH.”*

20. It is further submitted by Ms. Kruttika Vijay, Id. Counsel, in respect of the privacy issues, that all accredited DNRs with ICANN are mandated to comply with the provisions of the General Data Protection Regulation passed



by the European Parliament and the Council of the European Union (hereinafter “*GDPR*”).

21. Mr. Raj Shekhar Rao, Id. Senior Counsel appearing on behalf of ICANN submits that insofar as the TMCH and privacy issues in the context of GDPR are concerned, ICANN has already addressed the same in its responses to the questionnaires provided by the Ministry of Electronics and Information Technology and the same are annexed with the written submissions filed by ICANN in *CS(Comm) 228/2021* titled *Bajaj Finance Limited vs. Registrant of www.bajaj-finserve.org and others*.

Directions in the suits

22. Id. Counsel for the Plaintiffs shall place one comprehensive compilation on record giving the following details:

- (i) a list of all the domain names in each of the suits against which injunctions are being sought;
- (ii) a table reflecting as to who are the Registrars and the Registries of the respective domain names against which injunctions have been sought in each suit.

23. In addition, the Plaintiffs shall also place on record, the list of all the pending I.A.s in each of the suits with the reliefs sought in the said applications.

24. The Plaintiffs have collectively suggested Id. Counsels Mr. Prajjwal Kushwaha (**Mob. 7791065506**) and Mr. Achyut Tewari (Mob. 8604633867) to act as nodal counsels for placing on record the above compilation along with the list of pending IAs.

25. Let the same be filed by the next date of hearing and a physical copy of the same be handed over to the Court Master one day before the next date.



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26. List on 27th May, 2025.

APRIL 5, 2025
dj/kk/msh

PRATHIBA M. SINGH
JUDGE